

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 229 of 2012 &
IA No. 368 of 2012**

Dated : 18th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

**Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. J.J. Bhatt, Sr. Adv.
Ms. Anjali Chandurkar
Mr. Hasan Murtaza**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan,
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R-1
Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sitesh Mukherjee
Mr. Anusha Nagarajan
Mr. Gaurav Raj for R.2**

ORDER

We have heard the Learned Counsel for the parties. In view of the urgency, instead of passing any order in the IA, we deem it appropriate it to fix a date for final disposal of the main Appeal. So, post the matter for further hearing on **5.2.2013, 6.2.2013 and 7.2.2013 at 1200 hrs.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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